

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c). The information is being collected and will be laid on the Table of the House.

SEIZURE OF CONTRABAND FABRICS

5171. SHRI JYOTIRMOY BOSU : Will the Minister of FINANCE be pleased to state :

(a) whether on 27th January, 1974 a foreign vessel carrying contraband fabrics and chemicals worth Rs. 11.5 lakhs was caught off at Hazira Port near Surat, by customs officials;

(b) if so, the broad features thereof; and
(c) what action if any, has been taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c). On 27th January, 1974 the Customs Officials at Bulsar intercepted one vessel M.S.V. Jelani, coming from Dubai, near the coast of Hajira (Surat) with 95 packages of contraband goods. On examination 80 packages were found containing about 30 thousand yards of synthetic fabrics of Japanese origin valued about Rs. 9.8 lakhs and 15 packages containing 750 Kgs. of Niacinamide powder of U.S.A. origin valued about Rs. 1.5 lakhs. The goods in question in all valued Rs. 11.3 lakhs were seized along with the vessel valued about Rs. 2 lakhs. Ten crew members on board the vessel were arrested. Further investigations are in progress.

AMOUNT OF ASSISTANCE GIVEN BY IDBI DURING 1973 TO VARIOUS INDUSTRIES

5172. SHRI A. K. M. ISHAQUE :
SHRI S. N. SINGH DEO :

Will the Minister of FINANCE be pleased to state :

(a) the total amount of assistance given by the Industrial Development Bank of India during 1973 to various industries, industry-wise, anti-wise and State-wise and the main grounds for giving the assistance; and

(b) amount sanctioned in this respect and the amount actually disbursed during this period, State-wise; and

(c) whether any State has failed to utilise the sanctioned amount, and if so, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). During the year 1973 (January—December), the Industrial Development Bank of India sanctioned total financial assistance of Rs. 172.4 crores to various industries. Industry-wise distribution of this assistance sanctioned and disbursed during the year 1973 are given in the Statements I and II laid on the Table of the House. [Placed in Library. See No. LT 6587/74.]

Unit-wise break-up of the direct assistance (direct loans to industrial concerns, underwritings and direct loans for export) is given in Statement-III laid on the Table of the House. [Placed in Library. See No. LT 6587/74.]

The Industrial Development Bank of India endeavours ensure that no worthwhile project suffers because of lack of institutional finance. The industry-wise and State-wise distribution of assistance, however, depends on the industrial licences issued for the various industries wherever necessary and the location of such industry; the location is indicated in the industrial licence where required, while in other case it is decided by the entrepreneurs. The Industrial Development Bank of India examine the suitability of location in all cases and sanctions assistance on being satisfied with the techno-economic viability of the project.

The unutilised sanctions mainly comprise large amount of loan and underwriting assistance sanctioned during 1973 to some of the major projects in Maharashtra, West Bengal, Tamil Nadu, Andhra Pradesh, Gujarat, Punjab, Karnataka and Assam. Several of these companies are yet to execute the relative agreements and drawal of assistance will be spread over a period of time synchronising with the progress in the implementation of the project. The Industrial Development Bank of India keeps a close watch over the utilisation of assistance and tries to remove bottlenecks in the process of project implementation, with a view to reducing the avoidable time-lags between sanction and disbursement of assistance.